

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-719(PB)/2018

IN THE MATTER OF:

Samit Kapur & Ors. Applicant/petitioner
Vs.
M/s. Indirapuram Habitat Centre Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Ajay Kumar Tandon, Lalit Kr. Gupta,
Ms.Purnima Singh, Advs.
For the Respondent(s): Mr. Vijay Shanker, Sunil Kumar, Advs.
Mr. Abhay B. AR,

ORDER

Learned counsel for the petitioner has brought to our notice that earlier CP – (IB)-05(PB)/2018 was filed before this Bench and the following order was passed:-

“Learned Counsel for the applicant states that the matter has been amicably settled. The settlement has been reached on 22.01.2018, which has been duly signed by the Corporate Debtor in pursuance of Resolution authorising Mr. Abhay Rohtgi, AR, who is present in the Court today.

In view of above, joint application filed by the parties, is accepted. Accordingly, petition is dismissed as withdrawn.”

In the present petition, the complaint made is that despite duly signed settlement and joint application filed before this Tribunal, the corporate debtor-respondent has resiled and as a result thereof the post-dated cheques issued have bounced from February, 2018 onwards. Mr. Pramod Goel and Mr. Anil Gupta are the directors of the corporate debtor company. They are



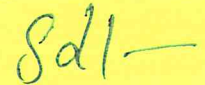
directed to appear in person on the next date of hearing. Learned counsel for the respondent shall intimate to the aforesaid directors about passing of this order in addition to the petitioner sending a copy of the same.

A copy of the order be given dasti to the counsel for the petitioner.

List on 05.09.2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

30.08.2018
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